

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 71469 of 2013

(Arising out of Order-in-Original No. 43/ST/Denovo/Addl.Commr./Ran/2013 dated 01.03.2013 passed by the Addl. Commissioner of Central Excise & ST, Ranchi).

Commr. of Central Excise & Service Tax, Ranchi

(Mahabir Tower, 6th Floor, Ranchi-1)

..Appellant

VERSUS

Sainik Mining & Allied Services Ltd.,

(C-11, Gurudwara Building, Bank More, Dhanbad, Jharkhand - 826001.)

...Respondent

APPEARANCE :

Mr. P.K. Ghosh Authorized Representative for the appellant

Mr. Debayan Dutta, Advocate for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No. 76572 of 2023

DATE OF HEARING : 01.09.2023

DATE OF DECISION : 01.09.2023

PER R. MURALIDHAR :

The Department has filed this Appeal against the impugned Order.

2. The Learned AR submits that the Service Tax demand is well below the monetary limit of Rs. 50 lakh which has been notified vide Board's Instructions bearing F.No. 390/Misc/116/2017 JC dated 22nd August, 2019 under the National Litigation Policy. Therefore, he prays that he may be allowed to withdraw the Appeal.

3. Accordingly, the Appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

Pinaki

